

IN THE COURT OF _____

AT _____

I. A. No. _____ of 20

IN

No. _____ of 20

Between

Petitioner

AND

Respondents

Petition filed under Sec. 148 of CPC for enlargement of time

For the reasons stated in the accompanying affidavit, it is therefore, prayed that this Hon'ble Court may be pleased to condone the delay of () days in representing the bundle after complying the office objections and pass such other order or orders as this Hon'ble Court deems fit and proper, in the interest of justice.

Place:

Date _____ 20 ____

Counsel for Petitioner